- (b) the number of proposals related to State Forest Development Agency pending with the Central Government and the reasons therefor; and
 - (c) by when the proposals are likely to be sanctioned?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) A consolidated proposal under the National Afforestation Programme Scheme was submitted by the State Forest Development Agency (SFDA), Gujarat to the Central Government for the year 2010-11 which has been sanctioned for Rs. 33.00 Cr. including the cost of advance action work for 1760 hectare area, to be afforested during the monsoon season.

- (b) No proposal related to Gujarat State Forest Development Agency is pending with the Central Government at present.
 - (c) Does not arise.

Status report on pollution of rivers

1748. DR. GYAN PRAKASH PILANIA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the status report on pollution in various rivers; and
- (b) the details of action taken by the Ministry to protect the rivers from pollution, river-wise?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) The Central Pollution Control Board (CPCB) is monitoring water quality at various locations along river stretches in the country. Based on the water quality data, CPCB has identified 150 polluted river stretches in 121 rivers, details of which are given in Statement I (*See* below).

(b) This Ministry is supplementing the efforts of the State Governments in pollution abatement in identified river stretches under the National River Conservation Plan (NRCP) which presently covers 40 rivers in 190 towns spread over 20 States. Pollution abatement activities taken up under the Plan include interception and diversion of sewage, setting up of sewage treatment plants, low cost sanitation works, crematoria works, etc. So far, pollution abatement schemes amounting to Rs. 8291.04 crore have been sanctioned under NRCP including schemes under National Ganga River Basin Authority, details of which are given in Statement II (See below). CPCB and the State Pollution Control Boards monitor

industries for compliance with respect to effluents discharge standards and take action for non compliance under the Environment (Protection) Act 1986 and the Water (Prevention and Control of Pollution) Act, 1974.

Statement-I State-wise details of polluted river stretches

Sl.No. Name of State		Name of the River	No. of polluted stretches	
1	2	3	4	
1.	Andhra Pradesh	Godavari, Krishna, Manjira; Musi, Maner, Nakkavagu, Pennar and Tungabhadra	9	
2.	Assam	Bharalu, Burhidihing, Deepar bill and Kalon	g 4	
3.	Chandigarh	Attawa choe, Patiala ki Rao and Sukhna cho	pe 3	
4.	Delhi	Yamuna	1	
5.	Gujarat	Ambika, Anas, Amlakhadi, Bhogavo, Balesh Khadi, Dhadar, Daman Ganga, Khari, Kaveri, Kolak, Mindhola, Mahi, Panam, Shedi, Sabar and Tapi	Kim,	
6.	Haryana	Ghaggar, Gurgaon canal, Markanda, Western Yamuna canal, and Yamuna	n 5	
7.	Himachal Pradesh	Beas, Markanda and Sukhna,	3	
8.	Madhya Pradesh	Betwa, Chambal, Kshipra, Khan, Kalisot, Madakini, Tons and Narmada	nn- 9	
9.	Maharashtra	Bhima, Godavari, Mula and mutha, Pawana, Panchganga, Patalganga, Indrayani, Koyna, Kundalika, Kalu, Kanhan, Kolar, Mithi, Tapi, Girna, Nira, Weinganga, Wardha, Krishna, Purna, Nira, Chandrabhaga, Venna river, Ulh Rangavali and Bhatsa		
10.	Punjab	Satluj and Ghaggar	2	

1	2	3	4
1.	Tamil Nadu	Adyar, Coovum, Cauvery, Noyyal, Vaigai, Tambiraparani, Bhavani and Palar	9
2.	Uttar Pradesh	Yamuna, Hindon, Western kali (Partly Covered),	12
		Kali nadi eastern, Bagad, Ganga, Gomti, Ram-	
		ganga, Saryu and Rihand	
3.	Karnataka	Bhadra, Tunga, Tungabhadra, Laxmantirtha, Kali,	11
		Krishna, Hundri, Kundu, Arkavati and Malprabha	
4.	Manipur	Nambul	1
5.	Rajasthan	Bandi, Berech, Jojari, Chambal and Khetri	5
6.	Uttarakhand	Kosi, Dhela and kichha and Bahalla	3
7.	Jharkhand	Subarnrekha and Sankh	2
8.	Kerala	Karamana, Puzhackal and Kadambayar	3
9.	Tripura	Agartala canal and Haora	2
20.	Bihar	Sikrana	1
21.	Chattisgarh	Arpa, Seonath and Mahanadi	3
22.	Meghalaya	Kharkhala and Umtrew	2
23.	Odisha	Kathjodi, Brahmani, Mahanadi and Kuakhai	4
24.	Pondicherry	Arasalar	1
25.	West Bengal	Damodar, Ganga and Barakar	3
26.	Nagaland	Dhansiri	1
27.	Sikkim	Dikchu, Teesta, Maney khola and Ranichu	4
	Total		150

Statement-II

[28 AUG., 2012]

State-wise and river-wise cost of schemes sanctioned under National River Conservation Plan including schemes under National Ganga River Basin Authority

(Rs. in crore)

Sl.N	No. State	River	Sanctioned Cost
1.	Andhra Pradesh	Godavari	31.85
		Musi	335.66
		Sub Total	367.51
2.	Bihar	Ganga	499.82
		Sub Total	499.82
3.	Jharkhand	Damodar	0.41
		Ganga	0.21
		Subarnarekha	3.76
		Sub Total	4.38
4.	Gujarat	Sabarmati	101.96
		Sub Total	101.96
5.	Goa	Mandovi	14.10
		Sub Total	14.10
6.	Karnataka	Bhadra	3.77
		Tunga-bhadra,	7.16
		Cauvery	5.34
		Tunga	3.70
		Pennar	46.27
		Sub Total	66.25

		D:	
Sl.N	o. State	River	Sanctioned Cost
7.	Maharastra	Krishna,	28.74
		Godavari,	87.13
		Tapi	2.44
		Panchganga	74.29
		Sub Total	192.60
8.	Madhya Pradesh	Betwa	8.23
		Tapti,	4.81
		Wainganga,	1.01
		Khan	40.19
		Narmada	14.33
		Kshipra	18.05
		Beehar	19.44
		Chambal	3.11
		Mandakini.	6.20
		Sub Total	115.38
9.	Odisha	Brahmini	4.25
		Mahanadi	8.04
		Coastal Area (Puri)	80.45
		Sub Total	92.74
10.	Punjab	Satluj and Beas	730.90
		Sub Total	730.90
11.	Rajasthan	Chambal	150.96
		Sub Total	150.96

[RAJYA SABHA]

Unstarred Questions

108 Written Answers to

Sl.N	o. State	River	Sanctioned Cost
12.	Tamilnadu	Adyar, Cooum	404.25
		Cauvery	263.76
		Vennar	62.75
		Vaigai	130.24
		Tambarani	54.93
		Sub Total	915.93
13.	Delhi	Yamuna	656.69
		Sub Total	656.69
14.	Haryana	Yamuna	305.63
		Sub Total	305.63
15.	Uttar Pradesh	Ganga	1451.08
		Yamuna,	409.95
		Gomti,	318.79
		Ramganga	279.91
		Sub Total	2459.73
16.	Uttrakhand	Ganga	226.22
		Sub Total	226.22
17.	West Bengal	Ganga	1166.89
		Damodar	3.98
		Mahananda	54.88
		Sub Total	1225.75
18.	Kerala	Pamba	18.45
		Sub Total	18.45

[28 AUG., 2012]

Written Answers to

Unstarred Questions 109

110) Written Answers to	[RAJYA SABHA]	Unstarred Questions
Sl.N	o. State	River	Sanctioned Cost
19.	Sikkim	Rani Chu	114.31
		Sub Total	114.31
20.	Nagaland	Diphu and Dhansiri	31.75
		Sub Total	31.75
	Grand Total		8291.04

Kudremukh National Park

1749. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether Government has received any proposal to announce Kudremukh National Park as tiger project;
 - (b) if so, the details thereof;
- (c) whether Government has any rehabilitation plan for the tribals living in the area who will be forced to vacate their homes; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) Based on the proposal received from the State Government of Karnataka, 'in-principle' approval has been accorded by the National Tiger Conservation Authority for declaring the Kudremukh Tiger Reserve, under the Wildlife (Protection) Act, 1972.

(c) and (d) Village relocation is done on voluntary basis and on mutually agreed terms and conditions under provisions of the Wildlife (Protection) Act, 1972 and the Scheduled Tribes and Other Forest Dwellers (Recognition of Forest Rights) Act, 2006, with an enhanced package of Rs. 10 lakks per family.

National Council of Forestry Research and Education

1750. DR. CHANDAN MITRA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether rules and regulations governing Indian Council of Forestry